

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 377 OF 2018 &**  
**IA NOS. 825 & 824 OF 2018**

**Dated : 18<sup>th</sup> December, 2018**

**Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon' ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**  
**GRIDCO Limited**

**.... Appellant(s)**

**Versus**

**Power Grid Corporation of India Limited & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. R.K. Mehta  
Ms. Himanshi Andley

Counsel for the Respondent(s) : Mr. Anand K. Ganesan for R-1

Mr. Rajiv Srivastava  
Ms. Garima Srivastava  
Ms. Gargi Srivastava  
Ms. Harshita Sinha for R-13

**ORDER**

**Admit.**

**IA NO. 824 OF 2018**

***(Appl. for exemption from filing certified copy of impugned order)***

The learned counsel, Mr. R.K. Mehta, appearing for the Appellant submitted that, the instant application has been filed by the Appellant, praying for exemption from filing certified copy of the impugned order. The reasoning stated in the application may kindly be accepted and prayer sought in the application may kindly be granted in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the application and the reasons stated therein, IA is allowed, subject to production of certified copy. The learned counsel for the Appellant is directed to

file certified copy of the impugned order within a period of eight weeks i.e. on or before 28.02.2019.

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The learned counsels for the appearing respondents pray for six weeks' time to file their respective replies in the matter.

The learned counsel appearing for the Appellant also prays for four weeks time thereafter to enable him to file rejoinder.

Submissions made by the learned counsel for the appearing parties, as stated supra, are placed on record.

The learned counsels for the appearing respondents are permitted to file their respective replies in the matter by 30.01.2019, after duly serving copy to the learned counsel for the Appellant. Thereafter, the learned counsel appearing for the Appellant is permitted to file rejoinder to the replies to be filed by the learned counsel for the respondents by 27.02.2019, after duly serving copy of the same to the learned counsel for the appearing respondents.

List this matter on **07.03.2019**, as agreed by the learned counsel for the appearing parties.

**(Ravindra Kumar Verma)**  
**Technical Member**  
vt/pk

**(Justice N.K. Patil)**  
**Judicial Member**